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Pay Scales in Trade Fair Authority of India

- SHRI C. JANGA REDDY: Will the Minister of COMMERCE be pleased to state:
- (a) whether the pay scales/DA of the Supervisors and Executives of the Trade Fair Authority of India have been revised for the period 1-8-83 to 31-7-87;
- the number of those (i) who opted for Central Government pay structure, and (ii) who opted to accept the revised pay scales and industrial DA pattern;
- (c) the reasons for not revising pay scales/DA of such officers who opted for Central Government pay structure in accordance with the revision of the Central Government Pay structure recommended by the Fourth Pay Commission; and
- (d) when will their pay scales be revised accordingly and arrears paid to such officers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI PR. DAS MUNSI): (a) Yes, Sir.

- (b) On 1st August, 1983, the number of Supervisors and Executives of Trade Fair Authority of India who opted for pre-revised scales of pay and DA pattern based on Central Government pay structure was 27 and the number of employees who opted for the revised pay scales and industrial D.A. pattern was 102 The number of employees belonging to the former category as on 1st December 1987 is 11. Between 1st August, 1983 and 1st December, 1987. two employees bolonging to this category retired and 14 nmployees were promoted and automatically came over to the revised scales of pay and Industrial D.A. pettern, as per guidelines issued by Bureau of Public Enterprises.
- (c) As the terms of reference of the Fourth Pay Commission did not cover employees of Public Sector Undertakings, these were not applicable to them.
- (d) The 11 executives and supervisors of TFAI who are still continuing on the pre-revised scales of pay will automatically came over to the revised, scales of pay on their promotion. Otherwise, their cases will

be regulated in accordance with the decision of the Government on the recommendations of the High Power Pay Committee.

Export Promution Bodies

- *534. SHRI MURLIDHAR MANE: Will the Minister of COMMERCE be pleased to state:
- (a) what steps are being taken to make the various export promotion bodies under his Ministry more accountable to their objectives; and
- (b) whether some of these bodies are proposed to be wound up due to their nonproductive performance?

THE MINISTER OF FINANCE AND MINISTER OF COMMERCE (SHRI NARAYAN DATT TIWARI): (a) and (b) Senior Officials in the Ministry of Commerce are nominated on the various Export Promotion Bodies. In order to make these bodies accountable to their objectives, a constant dialogue is held between the Export Promotion Bodies and concerned Senior Officers in the Commerce Ministry This also helps in the efficient working and management of these bodies.

[Translation]

Investment by Financial Institutions in Lttar Pradesh

- *****535. SHRI HARISH RAWAT : Will the Minister of FINANCE be pleased to state:
- (a) whether the capital investment made by various financial institutions under his Ministry in Uttar Pradesh has been very low as compared to the population of the State;
- (b) if not, the percentage of the capital investment made in this State to the total capital investment in each Five Year Plan period by various financial institutions; and
- (c) the steps being contemplated to increase the investment by the financial institutions in the State?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIJANAR-DHANA POOJARY): (a) to (c) The

Development Bank of India Industrial that per capita (IDBI) has reported assistance sanctioned by financial institutions in 1986-87 was Rs. 97.40 in Uttar Pradesh as against the all India average of Rs. 114.01. It has further been reported that assistance sanctioned by financial institutions in Uttar Pradesh increased from Rs. 108.25 crores in 1977-78 to Rs 1080.14 crores in 1986-87. Thr share of Uttar Pradesh in total sanctions rose from 9.4% to 13.8% during the same period. The percentage share of Uttar Pradesh in total assistance sanctioned by financial institutions rose from 9 67 in the Sixth Plan Period (1980-85) to 12 45 in 1985-86 and 13.8 in 1986-87 of the Seventh Plan.

Statewise distribution of assistance of financial institutions depends upon the number of applications for viable projects originating from different States Location of units receiving institutional assistance is determined by entrepreneurs inter-alia on the basis of resources endowments of differant States, availability of skilled labour, power and other infrastructure facilities and proximity to market.

With a view to encouraging industrialisation in specified backward areas, institutions provide financial assistance on concessional terms to units set up in the backward areas.

IDBI has also set up a State Level Institute for undertaking programmes of entrepreneurship development in Lucknow during 1985-86

English

Outflow of Foreign Exchange

- SHRIMATI PATEL RAMA-5298. BEN RAMJIBHAI MAVANI: Will the Minister of FINANCE be pleased to state:
- (a) whether Government are considering the steps to check outflow of precious foreign exchange in the name of agency commission to dummy or fictitious agents; and
- (b) if so, the details thereof including the proposed penal action to the guilty?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B K. GADHVI): (a) and (b) Payment of agency commission on exports is regulated by Reserve Bank of India. While allowing remittance, it is ensured that the payment is to be made as per the Exchange Control Regulations and that there is necessary documentary evidence for the same and that the commission being remitted is due to the agent on orders actually booked by him. Both Reserve Bank of India and Government maintain full vigilance to prevent illegal outflow of foreign exchange in the name of agency commission and suitable action under the provisions of FERA is taken, wherever found necessary.

Functioning of CCI&E Office

- CH. RAM PARKASH: Will the Minister of COMMERCE be pleased to state:
- (a) whether complaints of inefficiency and malpractices against the office of Chief Controller of Imports and Exports have been levelled:
 - (b) if so, the details thereof; and
- (c) the steps being taken to improve the functioning of the Office of the Chief Controller of Imports and Exports (CCI&E)?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) Yer, Sir.

- (b) 178 complaints were handled by the office of the Chief Controller of Imports and Exports (Hqrs.) during the calendar vear of 1987 (upto November). A mechanism operates in the Deptt. to consider such complaints.
- (c) The Organisation has taken several steps to improve the functioning of the office of CCI&E. A management Study Team under the Chairmanship of Commerce Secretary was set up to review the structure and functioning of the Organisation with a view to simplification and streamlining of the working of the Organisation. The Study Team submitted its reports to the Government in January, 1987. The Study